12321 Correction of Answer 6 SEPTEMBER 1987 Legislative Councils 12322 to Starred Question No. 1169 Bill 1957

different States from 1955 to the end of March 1957, year-wise and state-wise:

- (b) the number of cases which dailed and the general reasons for such failure year-wise and state-wise; and
- (c) the number of cases which were acquitted year-wise and state-wise?

The Minister of Health (Shri Karmarkar): (a) to (c). The required information is not available with the Government of India. The collection of the information called for will involve time and expenditure not commensurate with the results to be achieved

Milk and Ghee

1358. Shri Hem Raj: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that different standards have been fixed for the purity of milk and ghee for the different States in India; and
- (b) if so, what are their details and the reasons for such differentiation?

The Minister of Health (Shri Karmarkar): (a) Yes.

(b) The required information is laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 89].

CORRECTION OF ANSWER TO STARRED QUESTION NO. 1169.

The Deputy Minister of Railways (Shri Shahnawaz Khan): In the course of supplementaries to S.Q. No. 1169 in the Lox Sabha on 26th August 1957, Shri Punnoose asked whether it was not a fact that the Cochin Express does not require any air-conditioned coaches because of the climatic conditions and, as such, it was not needed. Under the impression that he was referring to the Nilgiri Express, I replied that the air-conditioned coaches are very well patronised. The actual position is that there is no air-conditioned coach provided in the

Cochin Express. The supplementary and my reply thereto may, accordingly, be taken to apply to the Nilgiri Express.

SITTING OF LOK SABHA ON 14-9-57

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, in view of the amount of important unfinished Bills that the Government would like to put through in this session, may I request you to extend the session of this House by one day? The House may sit on Saturday, the 14th September.

Mr. Speaker: I think the Minister of Parliamentary Affairs made this suggestion some time ago and the House agreed to sit on the 14th. 15th is Sunday. We will be dispersing on the evening of 14th, after finishing the work

LEGISLATIVE COUNCILS BILL, 1957—contd.

Mr. Speaker: The House will now resume further discussion of the Legislative Councils Bill, 1957. Out of the nine hours allotted for all the stages of the Bill, 5 hours and 56 minutes have already been availed of and 3 hours and 4 minutes now remain. Yesterday clause 8 was under consideration. Now Shri Mohamed Imam will continue his speech.

Shri Mohamed Imam (Chitaldrug): Yesterday I move an amendment to the amendment of the Law Minister. The amendment moved by the Law Minister has taken me rather by surprise. His amendment was tabled as late as yesterday morning and he seems to have thought of tabling this amendment overnight.

By this amendment he wants to change the entire provisions contained not only in the present Bill but also in the States Re-organisation Act. As